

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No.59383 Of 2013**

[Arising out of OIA No.DLI-EXCUS-003-APP-235-13-14 dated 16.04.2013 passed by the Commissioner of Central Excise (Appeals), Delhi-III, Gurgaon]

**The Commissioner of Central Excise  
And Service Tax (Now CGST  
Commissionerate), Panchkula**  
SCO 407-408, Sector-8, Panchkula

**: Appellant (s)**

Vs

**M/s Hindustan Pumps & Electrical  
Engineering Private Limited**  
13, I.D.C., Kunjpura Road,  
Karnal-132001

**: Respondent (s)**

**With**

**Excise Appeal No.59384 Of 2013**

[Arising out of OIA No.DLI-EXCUS-003-APP-236-13-14 dated 16.04.2013 passed by the Commissioner of Central Excise (Appeals), Delhi-III, Gurgaon]

**The Commissioner of Central Excise  
And Service Tax (Now CGST  
Commissionerate), Panchkula**  
SCO 407-408, Sector-8, Panchkula

**: Appellant (s)**

Vs

**M/s Malkoh Marketing Private Limited**  
15, I.D.C., Kunjpura Road,  
Karnal-132001

**: Respondent (s)**

APPEARANCE:

Shri Ravinder Jangu, Authorised Representative for the Appellant  
None for the Respondent

**CORAM:**

**HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)  
HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINALORDER Nos.60628-60629/2023**

Date of Hearing: 28.11.2023

Date of Decision: 28.11.2023

**AS PER BENCH**

Learned Authorized Representative for the Department submits applications in the open Court seeking withdrawal of the present appeals on the ground that the amount involved in each of the appeals is less than the monetary limit as per the instructions issued by the CBIC under F.No.390/Misc/116/2017-JC dated 22.08.2019.

2. In view of this, both the appeals are dismissed under Litigation Policy without going into the merits of the case.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

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